

(a) whether Central Government and L.I.C. management have prescribed any service conditions for Class II employees of the L.I.C. working in Kashmir valley ;

(b) whether these conditions also include termination of service and other hardships ; and

(c) whether the norms of work have been found feasible by officials or they find these norms harsh and seek their replacement/modification ?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) and (b) The Scales of pay and other terms and conditions of service of all employees/officers of LIC (including Class II Officers working in Kashmir Valley) are regulated by Life Insurance Corporation (Staff) Rules, 1960. The Rules inter alia provide that in the event of better performance, incentives, like conveyance allowance, incentive bonus and telephone facilities etc. will be given and in case of poor performance, disincentives like cut in conveyance allowance and increments including termination will be imposed. The Rules also provide that any Development Officer whose services are liable to termination may be absorbed on the administrative side in Class III.

(c) The work norms have been found feasible. However, some Class II Officers have filed writ petitions in various High Courts and in the Supreme Courts, against the work norms. While High Courts of Andhra, Calcutta, Delhi, Madras, Patna & Punjab & Haryana have upheld the scheme of norms, the matter is sub-judice in other High Courts and in the Supreme Court.

Allotment of Funds for Individual Banks for Disbursement of Loans to Matriculates Unemployed Youths

2318. PROF. NARAIN CHAND PARASHAR : Will the Minister of FINANCE be please to state :

(a) whether the Reserve Bank of India has made any allotment of funds to individual banks for disbursement of loan of

Rs. 25,000 to each matriculate un-employed youth under NREP for 1983-84 ;

(b) if so, the allocations State-wise for each bank under this scheme ;

(c) whether any quota of number of persons for whom the loans would be sanctioned has also been fixed State-wise ;

(d) if so, the number for each state separately ; and

(e) the number of applications accepted for the disbursement of loans upto 31 December, 1983 ; State-wise ?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) and (b) The Government has formulated a scheme for self-Employment of the Educated Unemployed Youth under which loans upto Rs. 25,000/- are given by banks to educated un-employed. The Scheme is not under the NREP. Since the Scheme is dependent upon credit being made available by the banks the RBI has issued detailed guidelines to the banks for providing assistance to beneficiaries.

The reserve Bank of India has advised all scheduled Commercial banks other than RRBs and Foreign banks to set apart at least 1% of their total advances for this Scheme. This works out to Rs. 325/- crores. However; the Scheme envisages provision of assistance to 2.5 lac borrowers this year, the actual amount required may be more than the amount indicated above. In that event, the banks have been advised to adjust the amount in excess of 1% of their total credit against the priority sector allocations. State-wise break-up of the funds will depend upon the state-wise break-up of the targets of beneficiaries allotted to each state.

(c) to (e) State-wise break-up of targets and applications sanctioned by banks as on 31.1.84 is given in the attached statement.

Statement

State-wise targets & No. of applications sanctioned by banks upto 31-1-84
under the new Scheme for Self-employment

S.No.	Name of the State/ Union Territory	Targets	Applications Sanctioned by Banks
1.	Andhra Pradesh	20000	4279
2.	Assam	6700	1007
3.	Bihar	29000	562
4.	Gujarat	11200	485
5.	Haryana	5300	475
6.	Himachal Pradesh	2000	111
7.	Jammu & Kashmir	1800	—
8.	Karnataka	12100	2553
9.	Kerala	15100	1390
10.	Madhya Pradesh	17500	1309
11.	Maharashtra	20800	901
12.	Manipur	1000	—
13.	Meghalaya	400	—
14.	Nagaland	250	—
15.	Orissa	600	300
16.	Punjab	6700	1887
17.	Rajasthan	1000	1845
18.	Sikkim	100	—
19.	Tamil Nadu	17500	2079
20.	Tripura	900	—
21.	Uttar Pradesh	36000	1977
22.	West Bengal	25500	181
23.	A & N Island	100	—
24.	Arunachal Pradesh	200	—
25.	Chandigarh	500	8
26.	Dadra & Nagar Haveli	100	10
27.	Goa Daman & Diu	—	—
28.	Mizoram	200	—
29.	Pondicherry	450	75
Grand Total :		250000	21434

Data Provisional.